

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 15579/2021
(Arising out of impugned final judgment and order dated 19-05-2021
in WA No. 6127/2021 passed by the High Court of Judicature at
Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[FOR DIRECTIONS]

(With IA No. 134734/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 125917/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 125915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 125913/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 125916/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 15832-15833/2021 (XI)

(With IA No. 130826/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT and IA No. 128087/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Mughda, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG.
Mr. Santosh Kumar, Adv.
Mr. O. P. Shukla, Adv.
Mr. Sughosh Subramanyam, Adv.
Ms. Priyanka Das, Adv.
Ms. Deepanvita, Adv.
Ms. B.L.N. Shivani, Adv.
Ms. Shivika Mehra, Adv.
Ms. Manisha Chava, Adv.
Mr. Manvendra Singh, Adv.
Mr. Aman Sharma, Adv.
Ms. Deepabali Dutta, Adv.

Mr. R. Venkatramani, Sr. Adv.
Mr. Binay Kumar, Adv.
Mr. Avinash Tripathi, AOR
Mr. Aaditya, Adv.

Mr. Sumit Kishore, Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. Sandeep Malik, Adv.
Mr. Murari Lal, Adv.

Mr. Alok Singh, Adv.
Mr. Abhishek Singh, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Parties are amenable for an attempt at resolving the dispute through mediation. Parties have also agreed on the name of Hon'ble Mr. Justice Madan B. Lokur, Retired Judge, Supreme Court of India.

Parties will appear before the Mediator after taking his prior approval.

In the circumstances of the case, we further order that the fees and expenses of the Mediator will be borne by the parties in the ratio of 30:70 (petitioners to bear 30 per cent and the respondent No. 2 to bear 70 per cent).

Place the matter with the report of the Mediator as soon as the report of the Mediator is received.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER